

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

**REVIEW PETITION (C) NO. _____ OF 2025
[Diary No(s). 59521/2024]
IN
SPECIAL LEAVE PETITION© NO. 18536 OF 2024**

COMMISSIONER OF CGST

Petitioner(s)

VERSUS

DEEPAK KHANDELWAL

Respondent(s)

O R D E R

- 1 Delay condoned.**
- 2. We have gone through the Review Petition and the connected papers filed therewith. In our opinion, no case for review of order is made out. The review petition is dismissed.**
- 3. Pending application(s), if any, shall stand disposed of.**

.....CJI
(B.R. GAVAI)

.....J
(AUGUSTINE GEORGE MASIH)

Signature Not Verified
Digitally signed by
DEEPAK KHANDELWAL
Date: 2025.08.21
17:10:08 IST
Reason: 

**NEW DELHI;
August 19, 2025**

ITEM NO.1007

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

REVIEW PETITION (CIVIL) Diary No(s). 59521/2024

[Arising out of impugned final judgment and order dated 14-08-2024
in SLP(C) No. 18536/2024 passed by the Supreme Court of India]

COMMISSIONER OF CGST

Petitioner(s)

VERSUS

DEEPAK KHANDELWAL

Respondent(s)

(IA No. 296719/2024 - CONDONATION OF DELAY IN FILING REVIEW
PETITION AND IA No. 296718/2024 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

Date : 19-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

By Circulation

UPON perusing papers the Court made the following
O R D E R

1. Delay condoned.
2. The review petition is dismissed in terms of the signed order.
3. Pending application(s), if any, stand disposed of.

(DEEPAK SINGH)

ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)

ASSISTANT REGISTRAR

[Signed order is placed on the file]